**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI**
**REGIONAL BENCH**

**Excise Appeal No. 85037 of 2016**

(Arising out of Order-in-Original No. PUN-EXCUS-004-COM-06-15-16 dated 08.10.2015 passed by the Commissioner of Central Excise, Pune-IV).

**M/s. Honeywell Automation India Ltd.** **Appellant**
Plot No. 53,54,56 & 57, Ground Floor,
Hadapsar Industrial Estate,
Hadapsar, Pune 411 013.

Vs.

**Commissioner of Central Excise, Pune-IV** **Respondent**
ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune 411 001.

Appearance:

None for the Appellant
Ms. A.S. Parab, Assistant Commissioner, Authorised Representative for the Respondent

**CORAM:**

**HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)**
**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO. **A/87212/2021**

Date of Hearing: 24.11.2021
Date of Decision: 24.11.2021

PER: BENCH

Learned AR submits that in this matter, the issue has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and SVLDRS Form-IV filed.

2. Since the issue has been settled under SVLDRS, the appeal is dismissed as deemed withdrawn.

(Pronounced in the open court)

**(S.K. Mohanty)**
**Member (Judicial)**

**(Sanjiv Srivastava)**
**Member (Technical)**

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